

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA No. 1885 of 2019 IN  
Appeal No. 300 of 2018 &  
IA Nos. 1247, 1248, 1251,1326,1320, 1508, 1559, 1891 of 2018 &  
IA Nos. 1318 & 90 of 2019**

**Dated: 18<sup>th</sup> October, 2019**

**Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**M/s. Jay Madhok Energy Private Ltd. ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board &Anr....Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Gohri

Counsel for the Respondent(s) : Mr. PrashantBezboruah for R-1

Mr. Piyush Joshi

Ms. SumitiYadava for R-2

**ORDER**

On the last date of hearing, subsequent to reserving the matter for judgment since appellant did not appear and his counsel was also absent, later, Mr. Sanchiti, senior counsel came and submitted that he was stuck in the traffic and could not reach this Tribunal on time. In that view of the matter, the appeal is listed for final argument on merits, as last chance. On the next date of hearing if appellants' arguments are not addressed, the arguments would be taken as heard and appeal would be reserved for judgment.

We direct the parties to place on record written submissions well in advance i.e. on or before 01.11.2019 with advance copy to other side.

List the matter for further hearing on **08.11.2019.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**

**(Justice ManjulaChellur)**  
**Chairperson**

*js/mkj*